CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

NEW DELHI.

OA 124/1998

New Delhi this the 18th day of July, 2000

Hon'ble Smt.Lakshmi Swaminathan, Member (J)

Shri Bansi Lal S/O Shri Jai Lal, R/O 162, Baba Farid Puri, West Patel Nagar, New Delhi.

Applicant

(By Advocate Dr.J.C.Madan)

Versus

- 1.Lt.Governor of Delhi through his Chief Secretary, Govt.of NCT of Delhi, 5, Sham Nath Marg, Delhi-54.
- 2. The Director General, Home Guards, C.T.I.Complex, Raja Garden, New Delhi.

.. Respondents

(By Advocate Sh.Rajinder pandita)

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Both the learned counsel submit that the issues and facts raised in the present OA are similar to the issues and facts raised in Sham Singh Vs. Lt. Governor of Delhi and Ors. (OA 123/1998) decided by order dated 18.7.2000.

For the reasons given in that order(OA 123/98), 2. this application also fails and is dismissed. No costs.

> (Smt.Lakshmi Swaminathan) Member(J)

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